

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 1012/97

Date of Decision: 27.11.97.

Shri Ashok Shridhar Ingale \_\_\_\_\_ Applicant.

Shri S.P. Inamdar \_\_\_\_\_ Advocate for  
Applicant.

Versus

Union of India and others \_\_\_\_\_ Respondent(s)

Advocate for  
Respondent(s)

CORAM:

Hon'ble Shri. B.S. Hegde, Member (J)

Hon'ble Shri.

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to  other Benches of the Tribunal?

  
(B.S. Hegde)  
Member (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH 'GULESTAN' BUILDING NO:6  
PRESOCOT ROAD, MUMBAI :1

Original Application No. 1012/97

Thursday the 27th day of November 1997.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Ashok Shridhar Ingale  
Residing at P&T Colony,  
Quarter No.1, Upnagar,  
Nashik.

... Applicant.

By Advocate Shri S.P. Inamdar.

V/s.

The Director (Maintenance)  
Western Telecom Region  
CTO Compound, Nagpur.

The Chief General Manager  
(Maintenance), Western  
Telecom Region,  
Telephone House, Mumbai,

The General Manager Telecom  
Nashik.

The Chief General Manager  
Maharashtra Telecom Circle  
2nd floor, GPO Building  
Mumbai.

Union of India through  
The Secretary,  
Dept. of Telecom  
Ministry of Communication  
Sanchar Bhavan, Ashoka Road,  
New Delhi

... Respondents.

ORDER (ROAL)

( Per Shri B.S. Hegde, Member (J) )

This O.A. has been filed for crossing the Efficiency Bar on due date. Against which the applicant has preferred a representation on 20.11.96, which was replied by the respondents vide letter dated 19.2.97 stating that the representation made by the applicant is a belated one and no need to consider the same. Against which the applicant preferred an appeal which was rejected on 3.4.97 stating that appeal case regarding non-drawal of increment on due

: 2 :

date ~~has~~ already been rejected by the department.

The next course left is to prefer a petition to Hon'ble President of India, as per departmental rules, which the applicant preferred on 10.4.97 but no reply is received so far.

2. In the facts and circumstances of the case, I hereby direct the respondents to dispose of the pending petition of the applicant within a period of six months and pass appropriate order. Accordingly the O.A. is disposed of.

Copy of the O.A. be sent alongwith the order.

  
(B.S. Hegde)  
Member (J)

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